



2026:AHC:55296

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 6041 of 2026

Priyanka Singh

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Abhinav Yadav,	Kailash Nath,
		Prabhakant Singh	
Counsel for Opposite Party(s)	:	G.A.	

Court No. - 69

HON'BLE ARUN KUMAR SINGH DESHWAL, J.

1. Heard Sri P.K. Singh, Advocate holding brief of Sri Kailash Nath, learned counsel for the applicant, Sri Roshan Kumar Singh, learned A.G.A. for the State and perused the record.
2. Instant bail application has been filed with a prayer to release the applicant on bail during the trial in Case Crime No.489 of 2020, under Sections 406, 419, 420, 467, 468, 471, 120B IPC, Police Station- Nawabad, District Jhansi.
3. Contention of learned counsel for the applicant is that allegation against the applicant in the FIR is that the applicant along with other co-accused persons, being director of the J.K.V. Land Developer and Infrastructure Ltd., persuaded the first informant and other investors to invest money in the company with the assurance to heavy return but thereafter, on maturity of bonds issued by the company, no money was paid to the first informant and other investors.
4. Learned counsel for the applicant has submitted that the applicant has resigned from the company in question in the year 2011, which can be verified from Form 32 annexed at page 44 of the accompanying affidavit. It is further submitted that the applicant was not in any manner associated with the aforesaid company subsequent to 2011 and she has been falsely implicated merely because she is wife of Relation Manager Rakesh Kumar Singh, who was also released on bail by the co-ordinate Bench of this Court in Criminal Misc. Bail Application No.42039 of 2021 vide order dated

08.03.2022. Therefore, the applicant, being a lady, is also entitled to be released on bail. He lastly submitted that charge sheet has been filed by the police, therefore, there is no requirement for custodial interrogation. The applicant has explained the criminal history of 21 cases which are similar in nature as the present one lodged by the investors alleging that the applicant was director of aforesaid company. She is languishing in jail since 08.01.2026. In case, she is granted bail, she will not misuse the liberty of bail and would cooperate in the trial proceedings.

5. On the other hand, learned A.G.A. for the State opposed the prayer for bail but could not dispute the aforesaid facts.

6. Considering the entire facts and circumstances of the case, submissions of learned counsel for the parties and taking into account the fact that the applicant is **lady** and keeping in view the nature of offence, evidence, complicity of accused and without expressing any opinion on the merits of the case, I am of the opinion that the applicant is entitled to be enlarged on bail.

7. Let the applicant- **Priyanka Singh** involved in the aforementioned crime be released on bail, on her furnishing a personal bond and two sureties each in the like amount, to the satisfaction of the court concerned, with the following conditions:-

- i. The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade her from disclosing such facts to the Court or to any police officer or tamper with the evidence.
- ii. The applicant shall cooperate in the trial/investigation sincerely without seeking any adjournment.
- iii. The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.
- iv. The applicant shall attend in accordance with the conditions of the bond executed by him.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

9. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

10. It is made clear that the applicant shall be released on the basis of downloaded copy of this order from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

11. It is directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

12. Office is directed to send a copy of this order to the applicant through concerned Jail Superintendent via e-mail or e-prison portal in compliance of the order of the Apex Court in the case of **Policy Strategy for Grant of Bail, In Re: Suo Motu Writ Petition (Crl.) No. 4 of 2021 decided on 31.01.2023** reported in **(2024) 10 SCC 685**.

March 18, 2026
A.Kr.

(Arun Kumar Singh Deshwal,J.)